

whereas, the Bank Peon is getting only Rs. 6,300. So, I think, demanding 20 per cent wage rise is not an injustice.

Sir, as has been already said, the IBA, which had agreed earlier for 17.5 per cent wage high, is now again asking for only 13 per cent wage high, which has created this resentment.

Sir, out of Rs. 6000 crores for pension, the IBA was to contribute around Rs. 4200 crores and Bank employees and officers were to contribute Rs. 1800 crores, which is 6.25 per cent, as 1 per cent works out to Rs. 275 crores. Rs. 1800 crores, which is 6.25 per cent, will be deducted from the current increased wages. Therefore, if 17.5 per cent wage hike is offered and pension cost of employees and officers, *i.e.*, 6.25 per cent is deducted, then wage hike will be only 11.25 per cent, which is less than all earlier settlements, hence not meeting the demands of UFBU.

So, Sir, I request the Government to intervene immediately and make a settlement which is better for the country, better for the employees and which will also send a correct message across the country.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, I would like to associate myself with it.

श्री रुद्रनारायण पाणि (उड़ीसा) : महोदय, मैं माननीय सदस्य से स्वयं को संबद्ध करता हूँ।

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I would also like to associate myself with it.

श्री भागीरथी माझी (उड़ीसा) : महोदय, मैं माननीय सदस्य से स्वयं को संबद्ध करता हूँ।

श्री अवनि राय (पश्चिमी बंगाल) : महोदय, मैं माननीय सदस्य से स्वयं को संबद्ध करता हूँ।

श्री समन पाठक (पश्चिमी बंगाल) : महोदय, मैं माननीय सदस्य से स्वयं को संबद्ध करता हूँ।

SHRI M.P. ACHUTHAN (Kerala): Sir, I would also like to associate myself with it.

श्री मंगल किसन (उड़ीसा) : महोदय, मैं भी इसका समर्थन करता हूँ।

Cross-border infiltration despite heightened vigil along the international border

SHRI KUMAR DEEPAK DAS (Assam): Sir, it is a matter of great concern that the illegal infiltration continues through the international border despite heightened vigil throughout the border.

In connection with the killing of eight terrorists at separate places in Jammu & Kashmir on Wednesday by the Indian soldiers, I want to draw the attention of the Government that these incidents indicate that if a cross-border infiltration is can take place despite heightened vigil and high-tech fencing of the LoC, the Indo-Bangladesh Border is not a problem for cross-border infiltration! Because the border fencing, floodlight and high watching tower works are yet to completed by the authorities, which may also take another three-four years.

Sir, illegal infiltration through the Indo-Bangladesh Border is not only a threat to the identity of the Assamese people but is also a grave threat to our national security. Sir, a few days back a number of members of fundamentalist terror organisation Huji were killed by the BSF along the Indo-Bangladesh border.

Coupled with the illegal migration, the cattle smuggling, from various States like Bihar and West Bengal, and arms smuggling are regular features on the Indo-Bangladesh border. There is also an allegation by the local people that there could be involvement of the BSF in such activities. A proper and thorough departmental inquiry should be made in this regard. It is, therefore, urged upon the Government to complete the border fencing on a war-footing. BSF battalions deployed on the Indo-Bangla border should not be given the responsibility to hold unduly extended frontages. All country boats plying in the river near the border should be registered and adequate speed boats and other necessary arrangements should be made to strengthen the riverine border. Diversion of BSF battalions from the border for other tasks must be stopped. Above all, I urge upon the Government to implement the Assam Accord in letter and spirit. Sir, on 15th August, 2009, it would complete 25 years; non-implementation of this Accord would celebrate its silver jubilee!

Therefore, I urge upon the Government to implement the Assam Accord in letter and spirit in order to stop illegal infiltration and identify illegal migrants to the State, delete their names from the Voters List and deport them for the sake of maintaining the sovereignty of the Constitution of India.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I associate myself with what the hon. Member has said.

SHRI BISWAJIT DAIMARY (Assam): Sir, I associate myself with what the hon. Member has said.

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, I associate myself with what the hon. Member has said.

श्री रघुनन्दन शर्मा (मध्य प्रदेश): महोदय, मैं अपने आपको इससे सम्बद्ध करता हूँ।

श्री श्रीगोपाल व्यास (छत्तीसगढ़): महोदय, मैं अपने आपको इससे सम्बद्ध करता हूँ।

Meance caused by monkeys in South Avenue in New Delhi endangering human lives

DR. K. MALAISAMY (Tamil Nadu): Sir, this is a matter of grave concern, not only for the public, but also for the Members of Parliament living in South Avenue. Sir, this is about the menace of the monkeys in South Avenue. As a regular morning walker in South Avenue, I know pretty well about the ordeals one has to face there. I have mentioned in the Special Mention that I made some time ago about the long-standing and serious problem caused by the monkeys. The monkeys come from elsewhere.